

(b) and (c). Statistics of demand made by various paper units for supply of raw material State-wise and the quantity thereof made available by States to the paper industry are not being maintained by Government.

(d). Government encourages the use of waste paper as raw material by paper industry. Paper units based on minimum 75% pulp from bagasse, agricultural residues and other non-conventional raw materials, such as waste paper, are exempted from the provisions of industrial licensing. Import of waste paper has been allowed under OGL at a low rate of customs duty. During the year the customs duty on the import of waste paper was reduced from 40% to 20%.

#### **Unauthorised Construction of Chambers in TIS Hazari Courts**

5569. SHRI MORESHWAR SAVE: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of unauthorised chambers are being constructed in Tis Hazari;

(b) if so, whether any inquiry has been made in this regard; and

(c) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) and (c). Delhi Administration have reported that no inquiry has been instituted in this regard. The matter is pending in the High Court of Delhi.

#### **Assistance to Gujarat for Land Reforms.**

5570. SHRI RATILAL VARMA: Will the

PRIME MINISTER be pleased to state:

(a) whether the Government propose to provide a special assistance to the Government of Gujarat for land reforms;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) to (c). There is no proposal to provide special assistance to Gujarat for land reforms. Assistance to State is provided under the Centrally Sponsored Scheme of Financial Assistance to Assignees of Ceiling Surplus Land, the Centrally Sponsored Scheme of Strengthening of Revenue Administration and Updating of Land Records, and the Central Sector Scheme of Computerisation of Land Records. During 1991-92 Gujarat has been sanctioned Rs. 40 lakhs under the Centrally Sponsored Scheme of Financial Assistance to Assignees of Ceiling Surplus Land.

[English]

#### **Alleged Corruption in Allotment of Land in Sonepur Bazar Project**

5571. SHRI SHASHI PRAKASH: Will the Minister of COAL be pleased to state:

(a) whether the Government are aware of the alleged corruption regarding allotment of land in Sonepur Bazar Project of Eastern Coalfields Limited, West Bengal under Coal India Ltd. as reported in the Press dated February 29, 1992;

(b) if so, the details thereof; and

(c) the action being taken by the Gov-

ement against those involved?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S. B. NYAMAGOURA): (a) to (c). The information is being collected and will be laid on the Table of the House.

[Translations]

### Excise Duty by Small Scale Industries

5572. SHRI RAM SAGAR: Will the PRIME MINISTER be pleased to state:

(a) whether the Small Scale Industries do not pay excise duty on the purchase of raw material and other materials;

(b) if so, the reasons therefor, and

(c) whether the Government have fixed any limit of exemption to be provided to Small Scale Industries; and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b). Excise duty is paid by the small scale industrial undertaking on the purchase of raw material and other materials wherever it is applicable.

(c) Excise exemption to Small Scale units is mainly/chiefly granted under notification No. 175/86-CE dt. 1.3.1986 as amended from time to time. Presently, small scale units are allowed complete exemption from excise duty in respect of clearance of specified goods up to a Value of Rs. 20 Lakhs in case such goods fall under one Chapter (Rs. 30 lakhs when goods fall under more than one Chapter) of the Central Excise Tariff. Subsequent clearances of goods upto Rs. 75 lakhs attract normal duty reduced by 10 percentage points subject to a minimum of

5% advalorem. Clearances of goods above Rs. 75 lakhs upto Rs. 200 lakhs attract normal rate of excise duty. No excise exemption/concession under the above notification is available to a manufacturer in case the aggregate value of clearances of all excisable goods had exceeded rupees two hundred lakhs in the preceding financial year.

[English]

### Shopping Complexes by D. D. A.

5574. SHRI ANANTRAO DESHMUKH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the places where DDA has constructed the shopping complexes; and

(b) the places where the shopping complexes are under construction and the time by which these shopping complexes are likely to be completed?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI I. M. ARUNACHALAM): (a) As per Statement-I enclosed.

(b) As per Statement-II enclosed.

### STATEMENT-I

*Places where shopping complexes have construction by DDA*

1. Rohini Sector 1 to 8
2. Rohini Sector 9, 13, 14, 15, & 16.
3. Dilsad Garden Residential Complex
4. Yamuna Vihar Residential Complex